

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 173/MP/2024

Subject : Application under Section 17(3) of the Electricity Act, 2003 read with Regulation 9(21) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 and other applicable Regulations seeking approval of the Commission to transfer the inter-state trading license held by the Applicant to Adani Energy Solutions Limited.

Date of Hearing : **13.6.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Ramesh Babu V., Member

Petitioner : Adani Enterprises Limited (AEL)

Parties Present : Shri Hemant Singh, Advocate, AEL
Shri Mridul Chakravarty, Advocate, AEL
Ms. Alchi Thapliyal, Advocate, AEL
Ms. Lavanya Panwar, Advocate, AEL
Shri Chetan Garg, Advocate, AEL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought liberty to amend the present Petition. Keeping in view that the Petition has yet to be admitted, the Commission permitted the filing of an amended Petition on or before 28.6.2024.

2. The Petition will be listed for the hearing on **4.7.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)